

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.77303 of 2018

(Arising out of Order-in-Appeal No.154/S.TAX-I/Kol/2018 dated 06.03.2018 passed by Commissioner of CGST & CX, Haldia Commissionerate, Kolkata.)

M/s. Energetics

(6/1C, Garpar Road, Raja Ram Mohan Sarani, Kolkata-700009.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(GST, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri J.Chattopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 75050/2024

DATE OF HEARING : 18 January 2024

DATE OF DECISION : 18 January 2024

K. ANPAZHAKAN :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**

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